

(2021) 07 SEBI CK 0162

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 52, 755 Of 2021, Appeal No. 64 Of 2021

Minal Bharat Patel & Ors

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 15-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0162

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Aniket Katre, Harshad Virka, Dhruval, Suthar, Vishal Kanade, Nishit Dhruva, Hridhay Khurana, Chirag Bhavsar, Yash Garach, Aalisha Shah

Judgement

1. An application has been filed to delete the name of the appellant Nos. 5 as the said appellant has died on May 29, 2021. In view of the aforesaid, the application is allowed. The name of the appellant Nos. 5 is deleted from the array of parties. Necessary corrections be carried out by the appellants within two weeks from today. List this appeal on April 13, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.